



2026:AHC:7476

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 43627 of 2025

Javed And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kamlesh Kumar Singh, Vivek
Kushwaha
Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Kamlesh Kumar Singh, learned counsel for the applicants and Shri Puneet Kumar Singh, learned A.G.A. for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicants namely Javed and Kamaluddin, seeking enlargement on bail in Case Crime No. 199 of 2025, under Sections 13/5A/5B/8 of Cow Slaughter (Prevention) Act and Section 11 of Cruelty of Animals (Protection) Act, Police Station-Chakia, District-Chandauli, during the pendency of trial.

Learned counsel for the applicants argued that the accused-applicants are innocent. They have been falsely implicated in this very case crime number and are languishing in jail since 07.10.2025. Learned counsel for the applicants submit that similarly circumstanced co-accused Chunmun, has already been enlarged on bail by this Court in Criminal Misc. Bail Application No. 39348 of 2025, vide order dated 24.11.2025. Criminal antecedent of two cases against the applicant no. 1 has been properly explained in paragraph no. 13 of the affidavit filed in support of bail application, whereas, the applicant no. 2 has no criminal antecedents and there is no likelihood of their fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicants, but could not dispute the fact that similarly circumstanced aforesaid co-accused have already been granted bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of

supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **javed and Kamaluddin**, involved in above mentioned case crime number be released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicants will not tamper with the evidence.
2. The applicants will not indulge in any criminal activity.
3. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicants will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel their bail.

(Ashutosh Srivastava,J.)

January 12, 2026

Deepak/